

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**

**IN THE MATTER OF:**

**Stressed Assets Stabilization Fund**

**Versus**

**Telephone Cables Limited**

**Under Section: 7, IBC 2016**

**CP (IB) No. 140/Chd/Chd/2024**

**...Petitioner-Financial Creditor**

**...Respondent-Corporate Debtor**

**Order delivered on 10.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 03.09.2024.

Sd/-  
**Court Officer**